GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA

UNSTARRED QUESTION NO. 4790

TO BE ANSWERED ON AUGUST 21, 2025

STATUS of 'HOUSING FOR ALL' SCHEME

NO. 4790. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether it is true that the Government in 2015 announced the 'Housing for All' by 2022 and later the date was extended to 2024 and if so, the details thereof;
- (b) whether the Government has achieved its target of housing for all urban poor in the country, if so, the details thereof and if not, the reasons therefor along with the shortcomings of the scheme; and
- (c) whether the Government has any future plans for providing houses to the poor sections of the society as the 2024 deadline has already passed and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) to (c): 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs supplements efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. The scheme period has been extended up to 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U and PMAY-U 2.0 are demand driven schemes. As per the scheme guidelines, selection of beneficiaries, formulation of projects and execution are done by States/Union Territories (UTs). After demand assessment and verification, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposal submitted by States/UTs, a total of 119.31 lakh houses including 7.15 lakh under PMAY-U 2.0, have been sanctioned under PMAY-U by the Ministry, so far. Out of which 112.98 lakh houses have been grounded and 93.81 lakh are completed/delivered to the beneficiaries across the country, as on 04.08.2025.
